

General & District Office
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Room No. P-105
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LOK SABHA DEBATES

Dated 12.12.2074

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 22nd September, 1955.

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

**CORRECTION OF ANSWER TO
STARRED QUESTION**

The Deputy Minister of Railways and Transport (Shri Alagesan): It is regretted that the reply given to Starred Question No. 1391 put by Pandit D. N. Tiwary on the 2nd September, 1955, was incomplete inasmuch as parts (c), (d) and (e) of the question were left out. The reply given to the question may, therefore, be replaced by the following complete reply:

"(a) Yes, Sir. There has been a diversion of Railway line between Sonopore and Palezaghat stations and the Ghat had to be shifted to a new site with effect from 30-6-55.

(b) The previous ghat site became unsuitable and shifting was necessary, in the interest of safety. Expenditure involved in the last ghat shift was about Rs. 40,000/-.

(c) Yes.

(d) Yes; there was a derailment of a goods wagon. There was no complaint that passengers had to go on foot to Sonopore.

(e) Does not arise in view of answer to Part (b) above."

Pandit D. N. Tiwary (Saran South): Shall I be allowed to put supplementary questions on this?

Mr. Speaker: Not now; he may table a separate question.

**BUSINESS ADVISORY COMMITTEE
TWENTY-SIXTH REPORT**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 21st September, 1955."

Mr. Speaker: Motion moved:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 21st September, 1955."

Shri Kamath (Hoshangabad): Sir, may I make a request? If the business proceeds according to Schedule the House may be faced with a deficit of an hour or a little more by the end of next week. May I appeal to you—as the presiding deity not merely of this House but of the Business Advisory Committee as well, to whom I must communicate my hopes and fears—may I appeal to you to ensure that in case more time becomes necessary, the Question Hour is not tampered with?

I may also point out that an important motion signed by Shri Raghavachari, Shri Gurupadaswamy

[Shri Kamath]

and myself has been admitted by you and shown in the Bulletin Part II as a 'No-day-yet-named Motion'. I realise that it will be rendered otiose or unnecessary if the Government heeds the advice given by you. I may say that the advice was couched in such a manner that it was tantamount to a gentle but firm command to Government. Therefore, I would like the Minister to state at what stage that matter stands at present.

Mr. Speaker: I think we need not go into latter question just when this report comes in for consideration. The two questions are entirely independent. So far as the shortage of one hour is concerned, it would be adjusted. If there is any shortage at all, it would be adjusted by sitting one hour longer. There is no idea of dropping Question Hour. If it were so, the Committee would have suggested it in this report. So, I put the motion to the House now.

The question is:

"That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 21st September, 1955."

The motion was adopted.

Mr. Speaker: This now becomes the time allocation order of the House.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL AND RE-
PRESENTATION OF THE PEOP-
LE (SECOND AMENDMENT)
BILL—Contd.

Mr. Speaker: The House will now resume further discussion on motions for reference of the Representation of the People (Amendment) Bill and the Representation of the People (Second Amendment) Bill, 1955 to Select Committees and also the consideration of the amendments moved by Shri N. C.

Out of 16 hours allotted for the discussion, 7 hours and 21 minutes were availed of till yesterday, and there is a balance of 8 hours and 39 minutes.

श्री विभूति मिश्र : (सारन व चम्पारन) : बिहार में एक सप्ताह से जो बाढ़ आई है, उसके सम्बन्ध में मैंने रूल २१६ के अधीन काल अटैन्डान मोशन की सूचना दी है, लेकिन तीन दिन से सरकार की ओर से कोई जवाब नहीं आया है।

अध्यक्ष महोदय : फलज्ज के बारे में एक डिस्कशन इस हाउस में होने वाला है। उसमें बिहार की बाढ़ भी आ जायगी।

Shri R. N. S. Deo (Kalahandi-Bolangir): The right to choose one's government is the most valuable right of the citizens in a democracy. This right includes the right to change the Government. The law relating to elections has to be viewed against this background. In order that the people are able to exercise this valuable right freely and in an unfettered manner, it is necessary that the elections must be absolutely fair and free from any undue influence. While we are considering the question of election laws it is necessary also to remember that in the modern system of party politics, electioneering is not confined merely to the period of election, after the notification calling for election. As a matter of fact, all the activities of the parties whether inside the Legislature or outside even now are carried on and the party propaganda is also carried on with a view to the next general elections. There is no relaxation of this activity. Therefore, in order that people may be enabled to exercise this valuable right of choosing their own Government or of changing the Government it is absolutely essential that they should have freedom of thought and expression and they should enjoy the fundamental rights even before the actual period of the elections.